

NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH

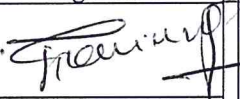
SINGLE BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)



ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 29.12.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	167/252 of 2017 CA No.212/252/HDB/2017
NAME OF THE COMPANY	Majee Industries Private Limited
NAME OF THE PETITIONER(S)	Majee Industries Private Limited
NAME OF THE RESPONDENT(S)	Registrar of Companies Hyerabad
UNDER SECTION	167 &252

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
GENITLA HARINARAYANA.	Advocate	Harinarayana@gmail.com.	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
JOSEKUTTY V.E	Sy ROC AP & TH	040-29803827	
A C Mishra	ROC	4	

Sl.No.17

Dated : 29.12.2017

C.A.No.222 of 2017 in

C.A.No.212/252/HDB/2017

Majee Industries Limited

ORDER

Heard Mr.Gentla Harinarayana, Learned Counsel for the Petitioner and Mr.R.C.Mishra, RoC for the Respondent.

The Learned Counsel for Petitioner submits that in pursuant to the Interim Orders passed on 30.11.2017, he has filed all required documents with the RoC. However, DIN of the Directors are not restored. Therefore, the Company could not function. Hence, he prayed the Tribunal to direct the RoC to restore DIN of the Directors i.e. Applicants/Petitioners. Therefore, I direct the RoC to restore DIN's of the Petitioners namely (1)Vishnu Dayal Pande, DIN No.01866490 and (2)Bina Pande, DIN No. 01866493 within a period of two weeks.

C.A.No.222 of 2017 is disposed off and C.A.No.212/252/HDB/2017 is posted on 09.02.2018 for final hearing.


RAJESWARA RAO VITTANALA
MEMBER (JUDICIAL)